

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 638 of 2020

IN THE MATTER OF:

**Alok Kumar Kuchhal
Erstwhile Interim RP**

...Appellant

Vs.

Charming Apparels Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Alok Kumar Kuchhal, Advocate.

For Respondents: Mr. Gaurav Srivastava, Advocate for R-5B.

Ms. Heerika Shukla, Advocate for R-6.

Mr. Siddharth Chechani, Advocate for R-7.

Mr. Abu John Mathew, Advocate for (CoC HDFC)

ORDER

(Through Virtual Mode)

25.01.2021: When the case was called out, Learned Counsel appearing on behalf of Mr. Chanchal Yadav, submitted that he is in personal difficulty. Learned Counsel for Respondent is also present.

It appears that Cause Title (Committee of Creditors) HDFC Bank through Respondent No. 2A filed its Written Submissions on 20.11.2020.

Learned Counsel for Respondent No. 7 (Successful Resolution Applicant) representing by Learned Counsel Mr. Sanjay Singhal has filed the Reply Affidavit on 16.09.2020.

Written Submissions have also been filed on behalf of Appellant on 02.11.2020. Further, Reply Affidavit on behalf of Kotak Mahindra which is shown as Respondent No. 5 have been filed on 11.09.2020.

It appears that Kotak Mahindra which is shown as Respondent No.5. Although in cause title it is mentioned as Respondent No. 2B. Learned Counsel for the Appellant is directed to make necessary corrections in the Cause title regarding party position of Respondent Kotak Mahindra.

List the Appeal on **17th February, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/ss/ha/nn